

## Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	1	Rs. 3,86,64,43,862/-	1	Rs. 2,84,46,41,145/-	NIL	NIL	1021802717	1	Nil
2	Unsecured financial creditors belonging to any class of creditors	2	119328327/-	2	119006409/-	NIL	321918	NIL	2	NIL
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	3	NIL
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	4	NIL
5	Operational creditors (Workmen)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	5	NIL
6	Operational creditors (Employees)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	6	NIL
7	Operational creditors (Government Dues)	Nil	Nil	Nil	Nil	NIL	NIL	NIL	7	NIL
8	Operational creditors (other than Workmen and Employees and Government Dues)	Nil	Nil	Nil	Nil	NIL	NIL	NIL	8	NIL
9	Other creditors, if any, (other than financial creditors and operational creditors)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	9	NIL
<b>Total</b>										

**Annexure-1**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd Date of commencement of CIRP: 15<sup>th</sup> June 2022; List of creditors as on: 28<sup>th</sup> June 2022**

**List of secured financial creditors belonging to any class of creditors**

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in CoC
01	Srei Equipment Finance Ltd		28 <sup>th</sup> June 2022	3,86,64,43,862/-	2,84,46,41,145/-	The claim arisen on account of Term Loan (including sublimit for Letter of Credit) and Revolving Letter of Credit facility provided by Srei Equipment Finance Ltd	The company has provided following security as per the sanction letters provided alongwith Form C: A. For Term Loan (including sublimit for Letter of Credit): - Demand Promissory Note - First exclusive charge on the assets to be imported/indigenously procured through LCs - First charge on	Nil	No	95.98	0	0	0	1021802717	Nil

							<p>all assets, present and future assets (excluding as mentioned in next below point) and - Second/residual charge on all Fixed Deposits charged to bankers for LC limit purpose.</p> <p>B. For Revolving Letter of Credit: - Demand Promissory Note - Exclusive charge on the assets to be imported/ indigenously procured through LCs</p>									
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**Annexure-2**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd; Date of commencement of CIRP: 15<sup>th</sup> June 2022; List of creditors as on: 28<sup>th</sup> June 2022**

**List of unsecured financial creditors belonging to any class of creditors**

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
01	MIL Vehicles & Technologies Pvt. Ltd Address: DPT-820, 8 th Floor, DLF Prime Towers, F79-80, Okhla Industrial Area, Phase – 1, Delhi - 110020		28 <sup>th</sup> June 2022	Rs. 8,94,79,181/-	Rs. 8,92,28,496/-	The claim arised on account of Inter Corporate Deposit facility provided by MIL Vehicles & Technologies Pvt. Ltd.	NIL	Yes	3.02	NIL	NIL	250685	NIL	NIL
2	Vert Equipment Pvt Ltd Address: Vectra House		28 <sup>th</sup> June 2022	Rs. 2,98,49,146/-	Rs. 2,97,77,913/-	The claim arised on account of Inter Corporate Deposit			1.00			71233/-		

No.15, 5th Floor, 1st Main Road, 6th Cross, Gandhina gar, Bangalor e – 560009, Karnatak a					facility provided by Vert Equipment Pvt Ltd									
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**Annexure – 3**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd; Date of commencement of CIRP: 15<sup>th</sup> June 2022 List of creditors as on: 28<sup>th</sup> June 2022**

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC						
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

**Annexure – 4**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd; Date of commencement of CIRP: 15<sup>th</sup> June 2022.; List of creditors as on: 28<sup>th</sup> June 2022**

**List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

**Annexure – 5**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd; Date of commencement of CIRP: 15<sup>th</sup> June 2022.; List of creditors as on: 28<sup>th</sup> June 2022**

**List of operational creditors (Workmen)**

(Amount in ₹)

Sl. No.	Name of authorised representative, if any	Name of work man	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% voting share in CoC, if applicable					
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

**Annexure – 6**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd Date of commencement of CIRP: 15<sup>th</sup> June 2022.; List of creditors as on: 28<sup>th</sup> June 2022**

**List of operational creditors (Employees)**

(Amount in ₹)

Sl. No.	Name of authorised representative, if any	Name of employee	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

**Annexure – 7**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd; Date of commencement of CIRP: 15<sup>th</sup> June 2022.; List of creditors as on: 28<sup>th</sup> June 2022**

**List of operational creditors (Government dues)**

(Amount in ₹)

Sl. No.	Details of Claimant			Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	Nil

**Annexure – 8**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd; Date of commencement of CIRP: 15<sup>th</sup> June 2022.; List of creditors as on: 28<sup>th</sup> June 2022**

**List of operational creditors (Other than Workmen and Employees and Government Dues)**

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	Nil	NIL

**Annexure – 9**

**Name of the corporate debtor: Tattva Valuers Pvt Ltd; Date of commencement of CIRP: 15<sup>th</sup> June 2022.; List of creditors as on: 28<sup>th</sup> June 2022**

**List of other creditors (Other than financial creditors and operational creditors)**

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL